

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**C.P. (IB)/96(CH)2024**

**IN THE MATTER OF:**

**Janak Raj Gupta (PG)**

...

**Petitioner**

**Under Section: 94, IBC 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vishist, Advocate.

**ORDER**

Heard the submissions made by the learned counsel for the debtor. The learned counsel for the applicant is directed to file separate affidavit in compliance to Section 94(4), (5). The learned counsel has submitted that this application contains 64 pages and the application as placed before this Adjudicating Authority also contains 64 pages. The Authorization for Assignment is valid up to 24.05.2024. So, the applicant may take all required steps to ensure that Authorization of Assignment be filed at least one week before the next date of hearing. List on 22.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**